

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.925/97.

Dt. of Decision : 03-09-97.

Md. Hymaddin

.. Applicant.

Vs

1. The Superintendent of Post Offices,
Head Post Office, Karimnagar Division,
Karimnagar.
2. The Sub-Divisional Inspector (Postal),
Karimnagar(S) Sub-Division,
Karimnagar.
3. The Sarpanch, Gram Panchayat Janagam,
Via-Anthakpet, Karimnagar Disstrict.

4. Mote Sammaiah

.. Respondents.

Counsel for the applicant : Mr.J.Sudheer

Counsel for the respondents : Mr.V.Rajeswara Rao, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.J.Sudheer, learned counsel for the applicant
and Mr.V.Rajeswara Rao, learned counsel for the respondents.

2. The applicant applied for the post of Extra
Departmental Mail Carrier (EDMC), Anthakpet, Husnabad Mandal in
response to the notification No.PF/EDMC/Janagam dated 2-12-96
(Annexure-I). R-4 also applied for that post. R-4 was selected.

R

A


-2-

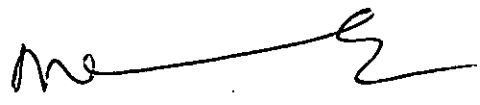
3. This OA is filed to set aside the selection of R-4 and for a consequential direction to the respondents to post the applicant in that post. R-4 has received the notice but did not appear before us to-day. R-4 was called absent.

4. The only contention raised by the applicant in this OA is that R-4 did not produce the certificate as mentioned in the notification earlier to the last date of receipt of the application. As per the notification the last date ^{of} receipt of application was 2-1-97. In order to verify the authenticity of the above contention we called the proceedings in connection with the selection. We find that all the certificates mentioned in Para-4 of the notification had been submitted by the R-4 much earlier to the last date of notification viz., 2-1-97. Para-4.6 and 4.7 are not applicable to the applicant.

5. In view of what is stated above we find that R-4 had submitted all the relevant certificates in time and hence the challenge to the selection of R-4 by the above contention can not be upheld.

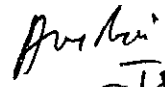
6. Hence the OA is dismissed at the admission stage itself. No costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL)


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 3rd Sept. 1997.
(Dictated in the Open Court)

spr


D-R-(J) 18/9/97

..3..

Copy to:

1. The Superintendent of Post Offices, Head Post Office, Karimnagar Division, Karimnagar.
2. The Sub Divisional Inspector, (Postal), Karimnagar(S), Sub Division, Karimnagar.
3. The Sarpanch, Gram Panchayat, Janagam, Via Anthakpet, Karimnagar District.
4. One copy to Mr. J. Sudheer, Advocate, CAT, Hyderabad.
5. One copy to Mr. V. Rajeswara Rao, Addl. CGSC, CAT, Hyderabad.
6. One copy to D.R(A), CAT, Hyderabad.
7. One duplicate copy.

YLKR

22/9/97
23/9/97
TYPED BY
CHECKED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. R. NGARAJAN : M (A)

AND

THE HON'BLE SHRI B. S. JAI PARAMESHWAR:
(M) (J)

Dated: 3/9/97

ORDER/JUDGEMENT

M.A/R.A/C.A.NO.

in

C.A.NO. 925/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

